

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 277 OF 2018 &
IA NO. 1199 & 1198 OF 2018 IN

Dated: 03rd October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Company Limited **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission Anr. **Respondent(s)**

Counsel for the Appellant(s) : Ms. Deepa Chawan
Mr. Kiran Gandhi
Ms. Ramni Taneja

Counsel for the Respondent(s) : Mr. Hemant Singh
Mr. Ambuj Dixit for R-2

ORDER

APPEAL NO. 277 OF 2018

Admit.

Issue Notice to the Respondents returnable on 25.10.2018.

The learned counsel appearing for the Respondent No. 2 prays for six weeks' time to file the reply to the main Appeal.

Submission made by the learned counsel appearing for the Respondent No. 2, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.2 is permitted to file reply in the instant Appeal on or before 14.11.2018 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 13.12.2018, after serving copy to the learned counsel for the opposite sides.

IA No. 1198 of 2018
(For exemption from filing certified copy of impugned order)

Learned counsel appearing for the Appellant submitted that the instant IA may be disposed of on the ground that they are filing certified copy of the impugned order during the course of the day.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submissions made by learned counsel appearing for the Appellant, the instant application filed by the Appellant stands disposed off as having become infructuous.

IA No. 1199 of 2018
(For Stay)

The learned counsel appearing for the Respondent No. 2 prays for two weeks' time to file the reply to the instant IA.

Submission made by the learned counsel appearing for the Respondent No. 2, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.2 is permitted to file reply in the instant IA on or before 24.10.2018 after serving copy to the learned counsel for the opposite sides.

Relist the IA No.1199 of 2018 on **25.10.2018** as requested by the learned counsel appearing for both the sides.

(S. D. Dubey)
Technical Member

Pr/pk

(Justice N. K. Patil)
Judicial Member